

1	2	3	4	5
<b>Union Territories</b>				
1.	Andaman and Nicobar	0.3080	0.2864	4.44
2.	Chandigarh	0.0216	0.0194	0
3.	Dadra and Nagar Haveli	0.0622	0.0591	22
4.	Daman and Diu	0.0181	0.0169	97
5.	Lakshadweep	0.0105	0.0035	67
6.	Puducherry	0.1893	0.1703	90
TOTAL (UTs)		0.6097	0.5556	36
GRAND TOTAL		432.7206	398.1582	62

\* Net ground water availability in Sikkim has been estimated based on spring discharge and is not reflected in the corresponding column of total annual replenishable resource (column no. 3). This results in a difference of 0.044 BCM in the State Total and Grand Total.

#### **Water sharing disputes**

2400. SHRI B. K. HARIPRASAD:

SHRI D. P. TRIPATHI:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has received/faced any water sharing disputes' representations from Karnataka and Maharashtra;

(b) whether Government has prepared any policy to resolve all water sharing disputes in the country out of court, including the above representations over Cauvery and other river water sharing disputes; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) to (c) The Central Government has so far set up eight Tribunals to settle water disputes among the States under the Inter-State River Water Disputes (ISRWD) Act, 1956. Out of these eight Tribunals, six Tribunals viz. Godavari, Krishna-I and II, Narmada, Cauvery and Mahadayi Water Disputes Tribunals involve either the State of Karnataka, Maharashtra or both. The inter-State river water sharing disputes relating to Godavari, Krishna-I

(of May 1976) and Narmada have been settled with the publication of decisions of respective Tribunals. The present status and details of various Inter-State water disputes over the sharing of river water in the Tribunal is given in the Statement (*See* below).

Under Article 262 of the Constitution of India, Parliament has enacted Inter-State Water Disputes Act, 1956 for adjudication of disputes relating to waters of Inter-State rivers and river valley thereof. When any request under the said Act is received from any State Government in respect of any water dispute on the inter-State rivers and the Central Government is of the opinion that the water dispute cannot be settled by negotiations, the Central Government constitutes a Water Disputes Tribunal for the adjudication of the water dispute.

**Statement**

*Status of inter-State water disputes over the sharing of  
river water in the Tribunals*

Sl.No.	Name of Tribunal	States concerned	Date of constitution	Present Status
1	2	3	4	5
1.	Godavari Water Disputes Tribunal	Maharashtra, Andhra Pradesh, Karnataka, Madhya Pradesh and Odisha	April, 1969	Award given in July, 1980
2.	Krishna Water Disputes Tribunal-I	Maharashtra, Andhra Pradesh, Karnataka,	April, 1969	Award given in May, 1976
3.	Narmada Water Disputes Tribunal	Rajasthan, Madhya Pradesh, Gujarat and Maharashtra	October, 1969	Award given in December, 1979
4.	Ravi and Beas Water Tribunal	Punjab, Haryana and Rajasthan	April, 1986	Report and decision under section 5 (2) given in April, 1987. A Presidential

1	2	3	4	5
				Reference in the matter is before Supreme Court and as such the matter is <i>sub-judice</i> .
5.	Cauvery Water Disputes Tribunal	Kerala, Karnataka, Tamil Nadu and Puduchery	June, 1990	Report and decision given on 5.2.2007 which was published <i>vide</i> Notification dated 19.2.2013. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court, as such the matter is <i>sub-judice</i> .
6.	Krishna Water Disputes Tribunal-II	Karnataka, Telengana, Andhra Pradesh and Maharashtra	April, 2004	Report and decision given on 30.12.2010. Further report given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, decision taken by the Tribunal on references filed by States and Central Government shall not be published in the official Gazette. As such, matter is <i>sub-judice</i> . Term of the Tribunal has been extended for a further period of two year <i>w.e.f.</i> 1st August, 2014 to address the terms of reference as contained in section 89 of Andhra Pradesh Reorganization Act, 2014. The matter is under adjudication in the Tribunal. The Government of Telengana has filed a SLP 33623-26 of 2014 in the Hon'ble Supreme Court in the matter. The matter is <i>sub-judice</i> .

1	2	3	4	5
7.	Vansadhara Water Disputes Tribunal	Andhra Pradesh and Odisha	February, 2010	Report and decision not given by the Tribunal. State of Odisha has filed an SLP in Supreme Court against the appointment of one of the Members of the Tribunal. The SLP in the matter filed by the State of Odisha in the Supreme Court is pending. The matter is <i>sub judice</i> . Besides, Hon'ble Vansadhara Water Disputes Tribunal in its Order dated 17.12.2013 has directed to constitute a 3-member Protem Supervisory Flow Management and Regulation Committee on River Vansadhara to implement its Order. State Government of Odisha has filed Special Leave to Appeal (Civil) No. 3392 of 2014 with regard to the Vansadhara Water Disputes Tribunal Judgement dated 17.12.2013. The matter is <i>sub judice</i> .
8.	Mahadayi Water Disputes Tribunal	Goa, Karnataka and Maharashtra	November, 2010	Report and Decision not given by the Tribunal.

*The House then adjourned at five minutes past twelve of the clock.*

*The House reassembled at two of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*